

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Shyam Krishan Pal & Ors. Vs. State
FIR No.: 102/19
P.S. No. : Mayapuri
U/s : 376/354/354d/341/323/34 IPC

THROUGH CISCO WEB EX.

04.08.2020.

Bail bond taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld.Addl. PP for the State.
Sh. Sanjay Kumar Ld. Counsel for the surety along with surety.

Report of bail bond perused. Bail bond of accused Shyam Krishan Pal stands accepted.

Release warrants be send accordingly.

Endorsement be made on the fixed deposit receipt.

Intimation be sent to the bank not to encash the same without orders of the court.



(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Shahjahan Ali
FIR No. 539/2014
PS. : Mundka
U/s : 376D/326/452 IPC

Hearing took place through CISCO Web Ex.


04.08.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. R.K. Bachchan, Ld. Jail Visiting Counsel for the
accused/applicantn Shahjahan Ali.
Mr. Sumit Sandeep Tyagi, Ld. Counsel for the
accused/applicant from DLSA.
Ms. Arti Pandey Ld. Counsel from DCW.
IO SI Lalita Drall in person with complainant.

IA No. 02/20

Arguments heard on bail application.

Put up for orders.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 04.08.2020

At 12:45 PM

1. By this order I shall decide bail application filed on behalf of accused Shahjahan Ali.
2. The brief facts of the case are that on the complaint of prosecutrix the present FIR was registered in which she alleged that on 08.11.2014 while she was having food along with her husband suddenly accused Shahjahan, Tinku Pramod, Dr. Ashrafi Akbar

came inside her house and started beating her husband. Thereafter, everybody came towards her, torn her clothes and gave danda blows. It is further alleged that accused Shahjahan digitally raped her and also inserted a danda in her private part, after completion of investigation charge sheet was filed and case is pending trial.

3. Ld. Counsel for accused has argued that accused is in JC since 10.11.2014. Out of the four accused three accused are on bail. There are certain contradictions in the statement of prosecutrix. It is further argued that on humanitarian grounds accused should be granted bail.
4. Ld. Addl. PP for state has opposed the bail application on the ground that it is accused Shahjahan who has digitally raped her, therefore, accused does not deserve bail.
5. I have heard Ld. Addl. PP for State and Ld. Counsel for applicant / accused and perused the record.
6. Last bail application was dismissed on 17.12.2018. There is no change in circumstances from the said date except the period of custody. There are specific allegations against the present accused by name that he had not only digitally raped the prosecutrix but also inserted a danda, as a result the prosecutrix started bleeding profusely. MLC Ex. PW 1/A also suggests that there is a 4 cm tear in the vaginal wall. At this stage, I thus do not deem it appropriate to grant bail to the accused. The bail application is dismissed. Copy of order be sent to all concerned through electronic mode.

7. Put up on date already fixed

(Ankur Jain)

Addl. Sessions Judge (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Krishan Godara
FIR No. 833/19
PS. : Nihal Vihar
U/s : 376 IPC

Hearing took place through CISCO Web Ex.

04.08.2020

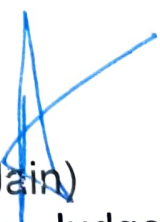
Fresh application filed. Same is taken up for hearing in terms of circular no. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 499/11885-11919/ Misc. / Gaz. /DJ West/ 2020 dated 31.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. Surender Nandal, Ld. Counsel for the accused/applicant.
Ms. Arti Pandey Ld. Counsel from DCW.
Mr. Ankit Dahiya, Naib Court.

IA No. 03/20

Report received. IO has sought time as she is stated to be on leave. Put up on 06.08.2020.

In the meantime, notice of the application be issued to complainant in terms of the practice direction of the Hon'ble HC.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pankaj Sindhi
FIR No. : 1335/14
PS. : Rajouri Garden
U/s: 366/376 IPC

THROUGH CISCO WEB EX

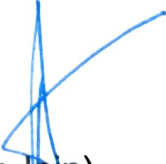
04.08.2020

File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused on bail.
None for the complainant.

The matter is listed for PE.

In terms of the directions evidence matter cannot be taken up.
put up for *PE* on 04.01.2021.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Yogesh @ Vedpal
FIR No. 263/19
PS. : Mundka

Hearing took place through CISCO Web Ex.

04.08.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. Mahesh Sharma, Ld. Counsel for the accused/applicant.
Ms. Arti Pandey Ld. Counsel from DCW.
Mr. Anil Bhardwaj, Ld. Counsel for complainant.
SI Lalita Drall, IO in person.

I. A. No. 3/20

Ld. Counsel for accused submits that he has received only the copy of the notice and not received copy of the cancellation petition. Ld. Counsel for complainant is directed to send the same through electronic mode to the Ld. Counsel for accused positively by today. Reply, if any, be filed within 3 days thereafter.

Put up for arguments on 13.08.2020.

I. A. No. 2/20

Reply on behalf of IO has been filed. Copy is stated to have been received by counsel for complainant as well as by Ld. Counsel for accused through electronic media. I have perused the reply. As per reply the complaint has been sent to SHO PS Dabri. Let a report be called from SHO PS Dabri about the complaint which has been transferred. Naib Court Ankit Dahiya shall ensure the compliance of the order and shall

send the copy of the order through WhatsApp to SHO PS Dabri.

Put up for arguments on 13.08.2020.

Interim order to continue till NDOH. Copy of the order be sent to Jail Superintendent through electronic mode for information.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Ajay @ Aju & Ors.
FIR No. : 279/17
PS. : Kirti Nagar
U/s: 328/342/365/376/506 IPC

THROUGH CISCO WEB EX

04.08.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh Satish Chandra, Ld. Counsel for the accused/applicant.
Pawan Saini.
Ankit Dhaiya Naib Court.

I.A. No. 17/20

Sh. Ankit Dahiya Naib Court has informed to this court that service report has not come.

Let notice be issued to SHO PS Kirti Nagar through the office of DCP concerned. Notice be sent along with the copy of the present order to the SHO PS Kirti Nagar who shall file explanation as to why the service report in respect of the complaint has not been sent to this court.

Naib Court shall ensure the compliance of this order. Put up for further proceedings on **05.08.2020.**

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs Akash Deep Kajla
FIR No. : 168/17
PS. : Maya Puri

THROUGH CISCO WEB EX

04.08.2020


File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused on bail.

Accused submits that he had requested his counsel to join,
however, counsel has not joined.

Let notice be issued to the IO to inform this court as to
whether the FSL report has been collected or not.

Put up for further proceedings on **19.09.2020.**


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 04.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Anchal Singh
FIR No. : 50/14
PS. : Paschim Vihar (West)
U/s: 376-D/328/420/406/506/34 IPC

THROUGH CISCO WEB EX

04.08.2020

File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Vishal Chopra Ld. Counsel for accused Ravi Garg and Anurag Ghosh along with accused Ravi. (through Cisco Web Ex) and Anurag Ghosh (who is present in Court)
Sh. Rajiv Tehlan Ld. Counsel for accused Pawan along with accused Pawan.
Accused Manoj, Rajesh, Devender, Indervesh are present in court.
Accused Deepak, Kamal Jitender and anchal are absent.
Accused Hitesh is P.O.

Ahlmad of this court informed that status of other accused persons is not clear and Link could not be shared with them
Put up on 18.08.2020. IO is directed to serve the remaining accused.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 04.08.2020